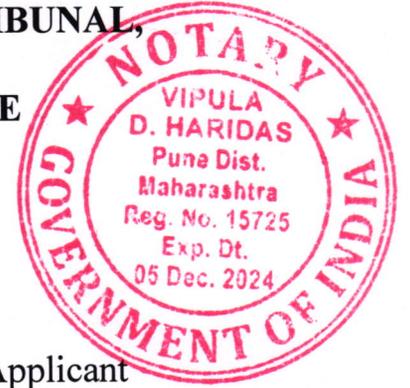


BEFORE THE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

O.A. NO. 48 OF 2020 (WZ)



Tanaji Gambhire

Applicant

Versus

Union of India & Ors

Respondents

**MOST RESPECTFULLY SHEWETH:**

I, Rohidas Gavhane, Age: 55 years, the Executive Engineer (Bldg. Department), Pune Municipal Corporation do state on solemn affirmation as under:

1. It is submitted that I am working as Executive Engineer, Building Dept. in Pune Municipal Corporation (Henceforth referred as “PMC” for the sake of brevity) and I am authorized to file an affidavit before the Hon’ble National Green Tribunal on behalf of Respondent No. 10, 11 & 12, the PMC.



2. At the outset, I deny all the contentions and/or statements and/or allegations contained in the present Original Application to the extent those are contrary to and/or inconsistent with what is stated in the present Reply Affidavit. Nothing contained in the Original Application, should deemed to be admitted by the PMC for want of specific traverse unless the same has been specifically admitted herein below. I crave leave of this Hon'ble Tribunal to file Additional Affidavits as and when the occasion so arises.
3. It is submitted that the present Original Application is filed relating to a commercial building project namely, "Ishanya Mall" located at S no. 190 (P), 192 (P), CTS No. 2185-A, Shastri Nagar, Yerwada, Pune which is in the limits of the answering Respondent. The present OA is filed seeking the demolition, compensation, damages and other alleging that terms and conditions specified under Environment Clearance (EC) are violated. The prayers sought in present OA are as below,



- A. *Direct the Respondents to demolish the illegal structures at site in question and restore the area to its original position.*
- B. *Having regard to the damage to the public health, property and environment, principles of sustainable development and polluter pays principles, Direct the Respondent No. 14 & 15-PP to deposit a heavy amount of compensation to the environment relief fund.*
- C. *Direct Respondent No. 14 & 15-PP to deposit exemplary and deterrent special damages on account of non- developing 10% landscape area as per norms, non- plantation of trees and also for illegal basements, concretization of marginal spaces, open spaces, damage to ground water level.*
- D. *Direct Respondent No. 9-PMC to forfeit all the benefits arising from present project including FSI & TDR etc., with permanent prohibition on construction.*
- E. *Direct Respondent No. 3-DoE & 4-SEIAA and Respondent No. 7 & 8-MPCB to initiate*

*appropriate legal action of prosecution against the PP for violation of the provisions of EIA Notification-2006 and other applicable pollution control laws.*

- F. Direct the Respondent No. 2, Chief Secretary-GoM to take appropriate legal action against Respondent No. 6-Mr. Anil U. Diggikar, Principal Secretary and Member Secretary-SEIAA for illegal activity of withdrawing show cause notices by violating principal natural justice and impose the Fine/Cost & recover it from salary of Respondent No. 6-Mr. Anil U. Diggikar.*
- G. Direct the Respondent No. 9 & 10, Commissioner-PMC to take action against Respondent No. 12-Mr. Prashant Waghmare, City Engineer for allowing illegal construction and recover the amount of damages/Fine/Cost from salary of Respondent No. 12-Mr. Prashant Waghmare.*
- H. Appropriate actions may kindly be taken against erring Officers of PMC, SEAC-III members, SEIAA Members & MPCB for their intentional negligence.*

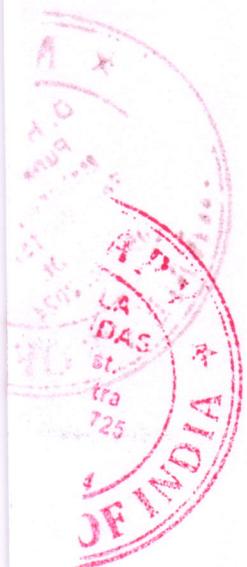


I. *Cost of this application may kindly be granted to this applicant.*

J. *Pass any other just and equitable orders in the interest of environmental justice.*

4. It is submitted that that Section 14 of the National Green Tribunal Act, 2010 provides limitation for 6 months from the date when the cause of action first arose with in which the OA (Original Application) ought to have filed. It is submitted that vide Commencement Certificate No. CC/1050/2003 dated 19/12/2003, "Ishanya Mall" project was sanctioned. Therefore u/sec 14 of NGT Act, limitation period for filing the present OA expired on 18/06/2004.

5. It is submitted that Sections 15 of the National Green Tribunal Act, 2010, provides limitation for a period of 05 years from the date of cause of action arose, which too would expire in the year 2008, while the present OA is filed on 01/08/2020.



6. Hence as per Sec. 14 and 15 NGT Act, Limitation period, to raise dispute relating to the said project, already expired so the present matter is hopelessly barred on the ground of Limitation.

### 7. Project in Question

“Ishanya Mall”, is a commercial building project developed on the land C.S. No 190 - 192, Opp. Golf Course, Shastri Nagar, Yerwada, Pune. Vide first CC/1050/2003 dated 19/12/2003 the said project is sanctioned by the PMC.

8. It is submitted that the Plans are sanctioned on the application made under sec. 44 of MRTP Act. 1966 through a licensed Architect, thereafter proposals are sanctioned under sec 45 of MRTP Act. In 2014 Environment Department Govt of Maharashtra also made it mandatory that EC will be granted only after sanctioning of the Plans. Earlier EC was granted on conceptual plans and after 2014 is granted only after



sanctioning of Plans from the Planning Authority. Therefore, it is pertinent to be note that there is no bar for sanctioning of plans without Environment Clearance.

9. All the sanctions/commencement certificates (CC) granted by the PMC are as below,

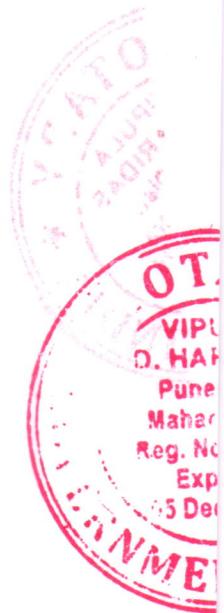
Sr No.	CC & Date	FSI (Area in sq m)
1.	CC/1050/03 19/12/2003	27,561.02
2.	CC/4109/05 27/02/2006	28,719.25
3.	CC/0712/07 28/05/2007	32,853.24
4.	CC/2804/07 15/12/2007	32,423.65
5.	CC/0163/08 16/04/2008	31,121.99
6.	CC/0924/10/51 15/06/2010	32,113.18
7.	CC/2106/10 30/09/2010	32,838.88
8.	CC/4177/10/V/60 15/03/2011	36,847.09
9.	CC/4177/10 15/03/2011	36,847.09
10.	CC/1875/12 03/09/2012	38,624.28

11.	CC/1148/14 14/07/2014	38,624.28
12.	CC/0027/19 04/04/2019	32,710.04

*Hereto Annexed and marked as Annexure R-1 is details of sanctions/ commencement certificates granted by the PMC.*

10. It is submitted that once a construction is complete Licensed Architect submits a Completion Certificate to PMC certifying that all the conditions are fulfilled and the building is ready for occupation. On receiving the Completion Certificate PMC verifies all the permissions are in place and grants Occupation Certificate there are specific times in the Rules.

11. Relevant Rules regarding plinth checking, completion certificate and Occupancy certificate in DC Rules, 2017 are reproduced below:-



**Rule 7.4 Checking of Plinth/Column up to Plinth Level**

– The owner shall give notice in prescribed form given in Appendix G to the Authority after the completion of work up to plinth level with a view to enable the Authority to ensure that the work is carried out in accordance with the sanctioned plans. The Authority shall carry out inspection within seven days from the receipt of such notice and give permission, for carrying out further construction work as per sanctioned plans in prescribed ProForma given in appendix H. Within the above period if the permission is not refused, the permission shall be deemed to have been given

**Rule 7.5 Deviation During Construction** – If during the construction of building any departure which is not of a substantial nature from the sanctioned Plan is intended to be made by way of addition which does not violate any provisions regarding general building requirements structural stability and fire safety requirements of the rules alteration may be made and sanction of the



*authority shall be obtained immediately and in any case before application for occupation certificate and the procedure laid down for original plans shall apply to all such amended plans except the building permission fee. Provided further that if any such alterations are likely to result in increasing the number of tenements, the built-over area/FSI or change in the marginal opens spaces or the height of the building. No such alterations shall be carried unless sanction to the amended plans is first obtained.*

**Rule 7.6 Completion Certificate** –*The owner through the licensed architect, engineer, structural engineer, as the case may be who has supervised the constructions, shall give notice to the Authority regarding completion of work described in the building permission. The completion certificate shall be submitted in the prescribed form by four sets of completion Plan. One of the sets, duly certified as Completion Plan shall be returned to the owner along with the issue of full occupancy certificate (see rule NO.7.7)*



**Rule 7.7 Occupancy Certificate** –The Authority, on receipt of the completion certificate, shall inspect the work and sanction or refuse an occupancy certificate in the ProForma given in Appendix K within 21 days from the date of receipt of completion certificate, after which period it shall be deemed to have been approved by the Authority for occupation provided the building has been constructed as per the sanction plans. Where the occupancy Certificate is refused, the various reasons shall be quoted for rejection, at the first instance itself.

**Rule 7.7.1 Part Occupancy Certificate** - Upon the request of the holder of the building permission the Authority may issue a part occupancy certificate for a building or part thereof, before completion of the entire work as per building or part thereof, before completion of the entire work as per building permission provided sufficient precautionary measures are taken by the holder of the building permission to ensure public safety and health safety, The part occupancy certificate shall be given by Authority subject to the owner indemnifying the

*authority as per the Pro Forma given in Appendix.1*

*7.7.2 In the case of building identified in rule No. 6.2.6.1 the work shall also be subject to the inspection of the Chief Fire Officer, Pune Fire Brigade and the occupancy certificate shall be issued by the Authority only after the clearance from the Chief Fire officer regarding the completion of the work from the fire protection point of view.*

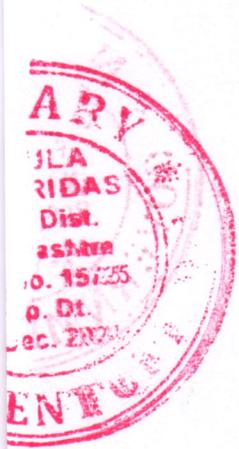
12.It is submitted that Environment Clearance was granted for said project to the extent of 34,170.83 sq. meter vide 21-243/2006-IA-III dated 10/04/2007.

13.It is submitted that from 2003 time to time the said plans in said project was revised by PMC as per the applications of Project Proponent. All the said sanctions/revisions are granted by the PMC as per the provisions under Development Control Rules and Maharashtra Regional and Town Planning Act, 1966.



14. It is submitted that after following due procedure and on ensuring that the Project Proponent **has obtained Environment Clearance**, PMC has granted Occupation Certificate (OC) to the units in the said project. The details of the same are as follows: -

Sr No.	Building No.	Occupation Certificate No.	Occupation Certificate date	As per Sanctioned Plan
1.	4	BCO/03/45	17/08/2007	CC No. 5777 dtd 16/03/1990 & CC/0712/07 dtd 28/05/2007 for 21 showrooms of Bldg No. 4
2.	1	BCO/03/092	18/12/2007	CC/2804/07 dtd 15/12/2007 for 20 showrooms of Bldg No. 1
3.	0, 2, 3, 4 5 and 6	BCO/YWO/02	03/06/2008	CC/0163/08 DTD 16/04/2008 for 7 showrooms with entire bldg. no. 0 only, for 44 showrooms &



				2 storeroom of bldg. no. 2 only, for 74 showrooms & 2 warehouse storage of Bldg No. 3 & 4 only, for 20 showrooms, 1 office, Kitchens, communication rooms, storeroom, mall office, cafeteria of Bldg. No. 5 ony& for 10 showrooms, 7 Offices, Kitchen of Bldg No.6 only.
4.	5	OCC/1424/12	12/02/2013	CC/1875/12 dtd03/09/2012 for 14 showrooms, 11 showrooms with store, office, storeroom, electrical room & Communication room, parking of Bldg No. 5.
5.	7	OCC/0936/13	30/09/2013	CC/1875/12 dtd 03/09/2012 for



				Lobby, Panel room, 4 shops 4 anchor Shops, A.H.U.'s Lift, Lobbies, Electrical room gents and Ladies toilets, corridors & parking of Bldg No. 7.
6.	2	OCC/1491/16	03/11/2016	CC/1148/14 dtd 14/07/2014 for 1 Electrical Room, 2 A.H.U., 13 Showrooms, Gents and Ladies toilet, Lift Lobby, passage and parking of Bldg No. 2 only.

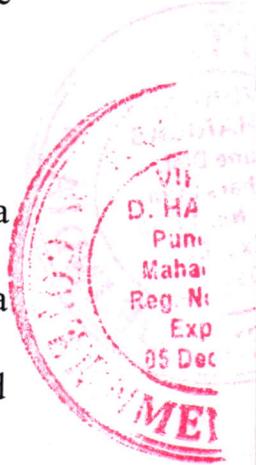
*Hereto annexed and marked as Annexure R-2 is the details and copies of Occupancy of certificates.*

15. It is also very relevant to be noted that there was no provision in relation to Environment Clearance in DC Rules, 1987 it was only in year 2017 the concept of Environment Clearance was inserted as Rule 13.5

Development Control Rule, 2017 which states *Environmental clearance certificate shall be obtained for the project which needs clearance from the said Authority, as may be prescribed by the Ministry of Environment from time to time.*

16. It is submitted that 10% open space and 15% amenity space is provided as per the provision of D.C. Rules.

17. PMC has strictly abided with the DC Rules, Maharashtra Regional and Town Planning Act, 1966 and Maharashtra Provincial Municipal Corporation Act, 1949 and has granted all the permissions accordingly.



*Ravhans*

Respondent No. 10-12

कार्यकारी अभियंता  
विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)  
पुणे महानगरपालिका

VERIFICATION

I, Rohidas Gavhane, Age: ..५५....., Executive Engineer,  
Bldg. Department, PMC authorized signatory for PMC do  
hereby state on solemn affirmation that what is stated forgoing  
Paras is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune. This            day of February, 2023



*Rgarg*

Advocate for Respondent No. 10-12

*Ravhane*

Respondent No. 10-12

कार्यकारी अभियंता  
विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)  
पुणे महानगरपालिका



**BEFORE ME**

*Haridas*

VIPULA DHONDIRAM HARIDAS  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA  
Gananjay Society, Kothrud, Pune-38.

**NOTED & REGISTERED  
AT SR. NO.: 1604/2023**

**25 FEB 2023**



Annexure 1																		
Sr. No.	Commencement Certificate No. & date	Gross Plot Area in Sq.m.	Deduction of Plot Area in Sq.m.	Notional Plot Area of Mall in Sq.m.	Deduction of F.S.I. area in Sq.m.	Net Plot Area in Sq.m.	Name of Building	No. of Floors	Height of Building in M.	F.S.I. Area in Sq.m.	Total F.S.I. Area in Sq.m.	Non-F.S.I. Area in Sq.m.	Parking & Other Areas in Sq.m.	Total Non-F.S.I. Area in Sq.m.	Total Construction Built-up Area in Sq.m.	Remarks		
1	CC/1050/03 & 19/12/2003	88593.06	Plot A - 15579.38	41806.35	Amenity Space - 1775.39	36521.90	N - Showroom	G + 2	13.50	10555.66	27561.02	1639.16	23528.52	28091.31	55652.33	First plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 73313.68 Sq.m. F.S.I. - 27561.02 Sq.m. Notional Plot Area of mall = 41805.35 Sq.m. Non - F.S.I. (Balcony, Lift & lift Machine room) - 4562.79 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.		
							O - Showroom	G + 2	13.50	4653.15		657.47						
							P - Showroom	G + 3	14.99	6859.30		1435.17						
							Q - Showroom	G + 2	13.50	2200.29		440.42						
							S - Centre Entrance Lobby	G	4.20	1019.00		0.00						
							T - Multipurpose Hall	G	4.20	653.64		0.00						
							Stalls (1-4)	G + 1	6.30	1619.98		390.57						
2	CC/4109/05 & 27/02/2006	88593.06	Plot A - 15579.38	41806.35	Amenity Space - 1775.39	36521.90	Building No. 0	0	8.70	0.00	28719.25	237.16	23528.52	38014.91	66734.16	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 73313.68 Sq.m. F.S.I. - 28719.25 Sq.m. Notional Plot Area of mall = 41805.35 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 14486.39 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.		
							Building No. 1	G + 4	20.40	8887.36		4109.62						
							Building No. 2	G + 3	16.50	5381.09		3106.91						
							Building No. 3 & 4	G + 4	20.40	10591.90		5060.50						
							Building No. 5	G + 1	8.70	1318.48		990.33						
							Building No. 6	G + 2	12.60	2540.42		981.87						
							3	CC/0712/07 & 28/05/2007	60981.55	Vacant Plot - 19175.20		41806.35					Amenity Space - 1775.39	36521.90
Building No. 1	L.G. + S + 3	20.90	11328.14	4513.45														
Building No. 2	L.G. + S + 3	20.90	7804.41	3397.04														
Building No. 3 & 4	L.G./P + S + 3	20.35	8566.90	3014.28														
Building No. 5	L.G. + S + 1	11.80	1947.69	541.08														
Open Space - 5283.45																		

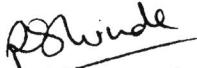
							Building No. 6	L.G./P + S + 2	15.25	2716.40		908.52				not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.	
4	CC/2804/07 & 15.12.2007	60981.55	Vacant Plot - 19175.20	41806.35	Amenity Space - 1775.39	36521.90	Building No. 0	L.G. + S + 2	17.50	489.70		2147.77	32423.65	23528.52	38480.25	70903.90	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 60981.55 Sq.m. F.S.I. - 32423.65 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 14951.73 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
							Building No. 1	L.G. + S + 3	20.90	11308.16		4723.98					
							Building No. 2	L.G. + S + 3	20.90	7404.80		3616.10					
					Building No. 3 & 4		L.G./P + S + 3	20.35	8556.90		3014.28						
					Building No. 5		L.G. + S + 1	11.80	1947.69		541.08						
					Building No. 6		L.G./P + S + 2	15.25	2716.40		908.52						
					Open Space - 5283.45												
5	CC/0163/08 & 16.04.2008	60981.55	Vacant Plot - 19175.20	41806.35	Amenity Space - 1775.39	36521.90	Building No. 0	L.G. + S + 2	17.50	458.45		2147.77	31121.99	23528.52	39781.91	70903.90	Revised & revalidation plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 60981.55 Sq.m. F.S.I. - 31121.99 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 16253.39 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
							Building No. 1	L.G. + S + 3	20.90	11328.14		4244.73					
							Building No. 2	L.G. + S + 3	20.90	6804.41		4397.04					
					Building No. 3 & 4		L.G./P + S + 3	20.35	8266.90		4014.25						
					Building No. 5		L.G. + S + 1	11.80	1747.69		541.08						
					Building No. 6		L.G./P + S + 2	15.25	2516.40		908.52						
					Open Space - 5283.45												
6	CC/0924/10/51 & 15.06.2010	59399.43	—	—	Amenity Space - 4378.90	40655.89	Building No. 0 (Entrance Hall)	L.G. + S + 2	17.50	593.66		1183.25	32113.18	23528.52	41539.76	73652.94	Revised plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 32113.18 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U. /ETC, Atrium, Lift & lift Machine room) - 18011.24 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
							Building No. 1 (Showroom)	L.G. + S + 3	20.90	10335.16		5372.51					
							Building No. 2 (Showroom)	L.G. + S + 3	20.90	6737.75		4589.51					
					Building No. 3 & 4 (Showroom)		L.G./P + S + 3	20.35	7810.05		4605.76						
					Building No. 5 (Cafe)		L.G. + S + 1	11.80	1000.37		133.81						
					Building No. 6 (Multipurpose Hall)		L.G./P + S + 2	13.90	2106.33		1136.81						
					Open Space - 6783.07												
					Less Internal Road Area - 7481.57												





12	CC/0027/19 & 04/04/2019.	59399.43	—	—	space - 4378.90	Building No. 1	L.G. + U.G. + e	17.50	9695.75	32710.04	4223.27	23528.52	40239.55	72949.59	Revised layout plan sanctioned & details of Plot Area, F.S.I., Non-F.S.I. were as under Plot Area - 59399.43 Sq.m. F.S.I. - 32710.04 Sq.m. Non - F.S.I. (Balcony, Staircase / Lobby, Passage, A.H.U., /ETC, Atrium, Lift & lift Machine room) - 16711.03 Sq.m. Other Non - F.S.I. (Terrace Slab, Podium, Parking, Overhead Water Tank, Engineering Services (Plant Room) Area, STP Area, Cooling Tower, OWC, MSEB Sub Station, Diesel Storage Tank, DG Bank, TST, Transformer and Other Services Equipment, SCT, Gas Bank, Entrance Wall, Partition Wall, Underground Water Tank) - 23528.52 Sq.m. Note - Non - F.S.I. area is not mentioned in sanctioned plan as prevailing practice followed by building permission Dept., PMC.
					Open Space - 6783.07	Building No. 2	L.G. + U.G. + 3	17.50	6652.42		4553.56				
					Less Internal Road Area - 7481.57	Building No. 3 & 4	L.G. + U.G. + 2 + Mezzani ne	15.50	7366.86		3276.03				
					MSEB - 100.00	Building No. 5	L.G. + U.G. + 1	7.40	3612.50		372.20				
						Building No. 6	L.G. + U.G. + 2	10.90	2323.94		1284.26				
						Building No. 7	L.G. + U.G. + 2	9.30	2343.39		1818.30				
						Engineering Office	G	3.00	183.54		0.00				

  
कनिष्ठ अभियंता  
विकास योजना व बांधकाम नियंत्रण (प्रो.क्र.४)  
पुणे महानगरपालिका

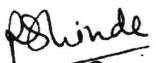
  
उप अभियंता  
बांधकाम विकास विभाग  
(प्रो.क्र.४)  
पुणे महानगरपालिका

  
कार्यकारी अभियंता  
विकास योजना व बांधकाम नियंत्रण (प्रो.क्र.४)  
पुणे महानगरपालिका

Annexure 3				
Completion till date for				
Sr. No.	Building No.	Completion Certificate No.	Completion Certificate Date	As per Sanctioned plan
1.	4	BCO/03/45	17/8/2007	CC No. 5777 Dated - 16/03/1990 & CC/0712/07 dated - 28/05/2007 for 21 Showrooms of Building No. 4 only.
2.	1	BCO/03/92	18/12/2007	CC/2804/07 dated - 15/12/2007 for 20 Showrooms of Building No. 1 only.
3.	0, 2, 3 & 4, 5, 6	BCO/YWO/02	03/06/2008	CC/0163/08 dated - 16/04/2008 for 7 Showrooms with entire Building No. 0 only, for 44 Showrooms & 2 Storeroom of Building No. 2 only, for 74 Showrooms & 2 warehouse storage of Building No. 3 & 4 only, for 20 Showrooms, 1 Office, Kitchens, Communication Room, Storeroom, Mall Office, Cafeteria of Building No. 5 only & for 10 Showrooms, 7 Offices, Office, Kitchen of Building No. 6 only
4.	5	OCC/1424/12	12/02/2013	CC/1875/12 dated -

				03/09/2012 for 14 Showrooms, 11 Showrooms with Store, Office, Storeroom, Electrical Room & Communication Room, Parking of Building No. 5
5.	7	OCC/0936/13	30/09/2013	CC/1875/12 dated - 03/09/2012 for Lobby, Panel room, 4 Shops, 4 Anchor Shops, A.H.U.'s, Lift Lobbies, Electrical room, Gents & Ladies toilets, Corridors & Parking of Building No. 7 only.
6.	2	OCC/1491/16	03/11/2016	CC/1148/14 dated - 14/07/2014 for 1 Electrical room, 2 A.H.U., 13 Showrooms, Gents & Ladies Toilet, Lift Lobby, Passage & Parking of Building No. 2 only.

  
 कनिष्ठ अभियंता  
 विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)  
 पुणे महानगरपालिका

  
 उप अभियंता  
 बांधकाम विकास विभाग  
 (झोन नं.४)  
 पुणे महानगरपालिका

  
 कार्यकारी अभियंता  
 विकास योजना व बांधकाम नियंत्रण (झो.क्र.४)  
 पुणे महानगरपालिका



## पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

बांधकाम नियंत्रण कार्यालय

क्रमांक : BCO/03/45  
0002545

दिनांक : 17/8/2007

इमारत क्र. ४

[ मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये ]

## अंशतः भोगवटा पत्र क्रमा-१

श्री. / श्रीमती मि. येरवडा इन्व्हेस्टमेंट लि. तर्फे श्री. संजयकुमार मिरी (A/c)राहणार पठान पठान अमीत कोर्ट, शिवाजीनगर, पुणे-४११००५.

यांत -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २५३/२५४ व एम्. आर. टी. पी. अॅक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ येरवडा घरांक. — फायनल प्लॉट क्र. / सर्व्हे क्र. १०० (पार्ट) १०२ (पार्ट) टी. पी. स्कीम नंबर — यांत

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ३७७७, दिनांक १६/३/१९९०  
रजि. १०७२/०७ दि. २८/३/२००७.

अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणायचा संमती मिळण्याबाबत दिनांक २२।६।२००७ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणायच्या बांधकामाचे वर्णन.

तळमजला - शीट नं. ४००९ ते ४०१६

पहिला मजला - शीट नं. ४१०९, ४१०२, ४१०३, ४११५, ४११६

एकूण - २१ शीटम फक्त

(१)

भविष्यात मान्य नकाशाव्यतिरिक्त कोणतीही बांधकाम (ज्या सर्व माहिती अंतर्गत व टेरसवरिल थोड, पार्टिशन वॉल कलम अन्वये वरील लावून पाकिंग बंदीस्त. कारणे इ.) केल्यास, कोणतीही पूर्व सूचना न देता सदरची संपूर्ण अधिकृत बांधकामे जाणण्यात येतील व स्वतंत्रित्यार्थ येणारा संपूर्ण कार्य प्लॉटधारक / मालक यंत्रव्याकडून वसूल करण्यात येईल.

सहायक अभियंता,

बांधकाम नियंत्रण क्र. ३

पुणे महानगरपालिका.



बांधकाम नियंत्रण कार्यालय

क्रमांक : BCO/03/092

दिनांक : 18/12/07

03678

इमावत नं. ३

[ मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये ]

अंशतः भोगवटा पत्र जाग-२श्री. / श्रीमती जी. येरवडा इन्व्हेसमेंट लि. तर्फे श्री. ज्ञानेशकुमार गिरी (A/c)राहणार ५०९, ५०२ अमीत कोर्ट, शिवाजीनगर, पुणे - ५

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ येरवडा घरांक फायव्ह ब्लॉक क्र. १ सर्व्हे क्र. ३२० (एच) १२२ (एच) टी. पी. स्कीम नंबर यांत इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक २६०४/०५ दिनांक १५.१२.२००७ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेट प्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक १५.१२.२००७ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे. माध्य नकाशासुसार

उपयोगात आणावयाच्या बांधकामाचे वर्णन

- कोठार झाडुंड - शोरुम-१ एफ ०९ अ, १ एफ ०९ बी, १ एफ ०८ अ  
१ एफ ०८ बी, १ एफ ०८ फक्त
- स्टील मजला - शोरुम नं. १ जी ०९ फक्त
- परिभा मजला - शोरुम नं. १ एफ ०९ फक्त, १ एफ ०२ फक्त
- दुसरा मजला - शोरुम नं. १ एफ ०९ फक्त
- तिसरा मजला - शोरुम नं. १ एच ०९, १ एच ०३, १ एच ०६, १ एच ०५, १ एच ०९,  
१ एच १२, १ एच १३, १ एच १४, १ एच १६, १ एच १८
- (१) १ एच १६ फक्त
- (२) एकूण - २० शोरुम सह संपूर्ण इमावत नं. ३ फक्त,
- (३) \_\_\_\_\_

ध्यात मान्य नगरपालिका कोणतीही बांधकाम (उदा. सर्व मार्गित अंतरात व टेलीफोन वॉल करून अगर ग्रील लावून पाटिण मॉन्टिअर कारने इ.) केल्यास, कोणतीही पूर्व सूचना न देता सदरची संपूर्ण अधिभूत बांधकामे पाडण्यात येतील व त्यामित्यर्थ देणारा संपूर्ण खर्च पलॅटधारक / मालक यांच्याकडून वसूल करण्यात येईल.

R.P.  
 सहायक अभियंता,  
 बांधकाम नियंत्रण क्र. ३,  
 पुणे महानगरपालिका.

Amode  
 18/12/07



## पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

बांधकाम नियंत्रण कार्यालय

क्रमांक :

B001YW0102

दिनांक :

31/6/08

03012

[ मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये ]

अंशतः भोगवटा पत्र आसा-३श्री. / श्रीमती जे. जे. रेवडा इन्व्हेसमेंट लि. तर्फे श्री. संजयकुमार गिरी (आर्कि.)राहणार ५०१/५०२ अमित कोर्ट, शिवाजीनगर पुणे-५

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अंक्ट कलमे ४५/६९ प्रमाणे पुणे, पेठ जे. रेवडा घरांक फायनल प्लॉट क्र. / की सर्व्हे क्र. ९००(गट्टी) ९०२ (गट्टी) टी. पी. स्कीम नंबर यांत इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ०३०३/०८, दिनांक २६-४-२००८ अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक २८-५-२००८ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

## उपयोगात आणावयाच्या बांधकामाचे वर्णन

- इमारत ० मधील - लोअर फ्लोअर शोसूम नं. ०८-०१ ते ०८-०७ सह संपूर्ण इमारत
- इमारत नं. २ मधील - लोअर फ्लोअर शोसूम नं. २८०१ व दोन स्टोअर रुम
- स्ट्रीट मजला - शोसूम नं. २००१ ते २०१०, पहिला मजला - शोसूम नं. २००१ ते २०१० व २११८
- दुसरा मजला - शोसूम नं. २५०१ ते २५-२० व २२०३
- इमारत नं. ३ व ४ मधील - लोअर फ्लोअर - दोन वेअर हाउस स्टोअर, स्ट्रीट मजला - शोसूम नं. ३००१ ते ३०१८
- पहिला मजला - शोसूम नं. ३००१ ते ३०१६ व ३००१ ते ३०१८
- दुसरा मजला - शोसूम नं. ३५०१ ते ३५१६ व ३५०१ ते ३५१८
- (१) इमारत नं. ५ लोअर फ्लोअर - शोसूम नं. ५८०१, ऑफिस, कम्युनेकेशन रुम, स्टोअर रुम, मोब ऑफिस, क्लिचन
- (२) स्ट्रीट मजला - शोसूम नं. ५००१ ते ५०११ व क्लिचन, लोअर फ्लोअर - ऑफिस
- पहिला मजला - शोसूम नं. ५००१ ते ५००९
- (३) इमारत नं. ६ लोअर फ्लोअर - ऑफिस, स्ट्रीट मजला - शोसूम नं. ६००१ ते ६००५ व क्लिचन
- पहिला मजला - शोसूम नं. ६००१ ते ६००४ दुसरा मजला शोसूम नं. ६००१ ते ६००७

सहायक अभियंता,  
बांधकाम नियंत्रण क्र.  
पुणे महानगरपालिका.

३/६

अधिकार प्राप्त नसल्याने कोणतीही बांधकाम (उच्च, सर्व मारिजिनल अंतर्गत व टेरेशरील वेठ, पार्टिशन वॉल क्लिचन आण ग्रील लावून पार्किंग बंदीसत घरणे इ.) केल्यास, कोणतीही पूर्व सूचना व वेसा सारणी संपूर्ण अतिरिक्त बांधकामे पारुण्यास येतील व त्याप्रित्यर्थ वेपार संपूर्ण सर्व फ्लॉटधारक / मालक संस्थाकडून वसूल करण्यात येईल.

781  
पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

0002916

बांधकाम नियंत्रण कार्यालय

क्रमांक : 000/1424/12

दिनांक : 12/2/2013

[ मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये ]

भोगवटा पत्र पार्ट-४, इमारत क्र. ५

श्री. / श्रीमती येरवडा इन्व्हेस्टमेंट लिमिटेड तर्फे श्री. समीर वाळीबे (ला.आर्की.)

राहणार ३०, जान्दवी अपार्टमेंट, भोंडे कॉलनी, एरंडवणा, पुणे-४.

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एम्. आर. टी. पी. अॅक्ट

कलमे ४५/६९ प्रमाणे पुणे, पेठ येरवडा, घरांक — फायनल प्लॉट क्र. / —

सर्व्हे क्र. ३० व ३०२ टी. पी. स्कीम नंबर प्लॉट नं. - बी यांत

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ५०५/१२ दिनांक ३।१।२०१२ इन्व्हेस्ट-७.

अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेट प्रमाणे सर्व /

काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती

मिलण्याबाबत दिनांक ४।१२।२०१२ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका

अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा

इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

उपयोगात आणावयाच्या बांधकामाचे वर्णन

मान्य नकाशाप्रमाणे

लोअर ग्राऊंड - ऑफिस, स्टोअररूम, इलेक्ट्रीक रूम व कम्युनिकेशन रूम  
पार्किंगसह फक्त.

अप्पर ग्राऊंड - शोरूम नं. १ ते १०, १८, २३ व २४ आणि  
स्टोअरसह शोरूम नं. ११ ते १५ व १६ ते २२ फक्त.

(१) पुढील मजला - शोरूम आणि स्टोअरसह शोरूम फक्त.

(२) असे पार्किंगसह (एकूण चौदा शोरूम आणि अकरा स्टोअरसह शोरूम

(३) ऑफिस, स्टोअररूम, इलेक्ट्रीक रूम व कम्युनिकेशन रूम चे बांधकाम फक्त.

अट-धविण्यात मान्य नकाशाखेरीज

कोणतीही बांधकामे (उदा. मॉर्निंगल अंतरात व

हेरिटेज होड, पार्किंगलॉट, बाजार आदी

ग्राहक क्लब, रेस्टोरंट, बॅरक, क्लब हाउस (संपूर्ण)

केल्याने बांधकामे व बांधकामे करणे

संपूर्ण अडविले जाईल व बांधकामे करणे

व त्यासाठी वेळोवेळी बांधकाम/मालक

बांधकाम करणे बांधकामे करणे

३५ सहायक अभियंता,  
बांधकाम नियंत्रण क्र. १  
पुणे महानगरपालिका.

## पुणे महानगरपालिका

शिवाजीनगर, पुणे ४११००५.

0002931

बांधकाम नियंत्रण कार्यालय

क्रमांक : ०८८/०९३६/१३

दिनांक : ३०/९/१३

[ मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये ]

इमारत क्र - ७ भोगवटा पत्र घाणारी अंशातः क्र. ५

श्री. / श्रीमती मेरवडा इन्व्हेसमेंट लिमिटेड

राहणार ८०. फ्री. रूमिअर वाळिंबे  
१०, जानली मण्टी, ४०/२२  
भोडे कालनी, फुरेंडवणी  
पुणे - ०४

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३ / २५४ व एम्. आर. टी. पी. अॅक्ट

कलमे ४५/६९ प्रमाणे पुणे, पेठ मेरवडा घरांक

फ्लॅट क्र. / वी

सर्व्हे क्र. १९०(ए) व १९२(ए) टी. पी. स्कीम नंबरयांत इमारत क्र - ७इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक १८७५/१२, दिनांक ३।०९।२०१२

अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व / काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती मिळण्याबाबत दिनांक १७।०९।२०१३ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

## उपयोगात आणावयाच्या बांधकामाचे वर्णन

मान्य नकाशाप्रमाणे

लोअर ब्राऊंड - लॉबी, पॅनल रूम, लोअर ब्राऊंड संपूर्ण

अप्पर ब्राऊंड - शॉप क्र - ०३-६-०२.०३-६-०३ व अँकर शॉप २(दोन) व फ्लॅट्स

लिफ्ट लॉबी - इलेक्ट्रिकल रूम, जेन्स व लेडीज टॉयलेट, कॉरीडोर असे संपूर्ण अप्पर ब्राऊंड

पहिला मजला - अँकर शॉप दोन(२) व फ्लॅट्स, जेन्स व लेडीज टॉयलेट,

१) लिफ्ट लॉबी, कॉरीडोर असे संपूर्ण पहिला मजला.

२) असे पार्किंगलह लोअर ब्राऊंड, अप्पर ब्राऊंड व पहिला मजला संपूर्ण

(३) अट-भविष्यात मान्य नकाशाखेरीज कोणतीही बांधकामे (उदा. मार्जिनल अंतरात व टेरेसवर शेड, पार्टीशन वॉल, कलन अगर ग्रील लावून पार्किंग चॅंदिस्त करणे इत्यादी) केल्यास कोणतीही पूर्वसुचना न देता सदरची संपूर्ण अनधिकृत बांधकामे पाहण्यात येतील व त्यासाठी येणारा खर्च फ्लॅट धारक/मालक वॉजकडून वसूल करण्यात येईल.

सहायक/अभियंता,

बांधकाम नियंत्रण क्र.

पुणे महानगरपालिका.

4808



बांधकाम नियंत्रण कार्यालय

क्रमांक : 1000/9809/96

दिनांक : 3/99/2096

[ मुंबई प्रांतिक महानगरपालिका अधिनियम, १९४९ कलम २६३ (१) अन्वये ]

बिलींग नं. २ भोगवटा पत्र नं. ६

श्री. / श्रीमती मे. येरवडा इन्व्हेसमेंट लि. तर्फे आर्कि. प्री. समीर वाळीके  
 राहणार १० जानवी झपाटमेंट, भोंडे कॉलनी,  
 फुंडवणा, पुणे -

यांस -

आपणांस मुंबई प्रांतिक महानगरपालिका अधिनियम १९४९, कलमे २५३/२५४ व एन्. आर. टी. पी. अॅक्ट  
 कलमे ४५/६९ प्रमाणे पुणे, पेठ. येरवडा घरांक फ्लॉर प्लॉट क्र. / 8  
 सर्व्हे क्र. ११० व १२२ (ग) टी. पी. स्कीम नंबर यांत

इकडील संमती पत्र / कमेन्समेंट सर्टिफिकेट क्रमांक ११४८/१४, दिनांक १४/०७/२०१४  
 अन्वये बांधकाम करण्यास परवानगी देण्यात आली आहे. सदरील संमती पत्र / कमेन्समेंट सर्टिफिकेटप्रमाणे सर्व /  
 काही भागाचे काम पुरे झाल्याबद्दल व सदर नवीन बांधलेल्या इमारतीची जागा उपयोगात आणावयास संमती  
 मिळण्याबाबत दिनांक ०४/०६/२०१६ रोजी अर्ज केल्यावरून आपणांस मुंबई प्रांतिक महानगरपालिका  
 अधिनियम १९४९, कलम २६३ (१) प्रमाणे कळविण्यात येते की, खालील नमूद केलेल्या अटीवर पुढील वर्णनाचा  
 इमारतीचा भाग उपयोगात आणण्यास संमती देण्यात येत आहे.

## उपयोगात आणावयाच्या बांधकामाचे वर्णन

मान्य नकाशाप्रमाणे बिलींग नं. २  
 तिसरा मजला - १ रक्षक बलेक्रीक काम, २ अ. मच. यु,  
 २ टी ०१ ते २ टी १३ मध्ये पुढील १३ (तेरा)  
 शोरूम आणि लेडीज व जेन्स टॉयलेट,  
 लिफ्ट, लांबी, पॅसेज सह संपूर्ण तिसरा मजला  
 (१) व्हासे पार्किंगसह तिसरा मजला संपूर्ण.

(२)

(३)

अट-भविष्यात मान्य नकाशाखेरीज  
 कोणतीही बांधकामे (उदा. मार्जिनल अंतरात व  
 टेरेसवर झोड, पार्किंग वॉल, कॅनन शायर  
 ग्रील लावून पार्किंग बंदित करणे इत्यादी)  
 केल्यास कोणतीही पूर्वसूचना न देता सदरची  
 संपूर्ण अमिडित बांधकामे पाडण्यात येतील  
 व त्यासाठी घेणारा खर्च फ्लॉट धारक/मालक  
 पांजकडून वसूल करण्यात येईल.

सहायक अभियंता

बांधकाम नियंत्रण विभाग ४  
 पुणे महानगरपालिका.